

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 16696/2021

(Arising out of impugned final judgment and order dated 02-08-2019 in CRLA No. 5708/2017, CRLA No. 5752/2017 and CRLA No. 7192/2017 passed by the High Court Of Judicature At Allahabad)

RAM NARAYAN @ LAL ETC. ETC.

PETITIONER(S)

VERSUS

STATE OF U.P.

RESPONDENT(S)

(FOR ADMISSION and I.R. and IA No.124781/2021-CONDONATION OF DELAY IN FILING and IA No.124783/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.124784/2021-EXEMPTION FROM FILING O.T.)

Date : 04-10-2021 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AJAY RASTOGI

HON'BLE MR. JUSTICE ABHAY S. OKA

For Petitioner(s) Mr. Vinod Prasad, Adv
Mr. Ajay Kumar Srivastava, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Heard.

Leave granted.

Interim prayer seeking ex-parte bail is rejected at this stage.

(POOJA SHARMA)
COURT MASTER (SH)

(BEENA JOLLY)
COURT MASTER (NSH)